

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 3/AM15
SCHEDULED TO BE HELD ON 16.04.2014
(HELD ON 23.04.2014)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 3/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 16.04.2014 (held on 23.04.2014) under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Senior Development Officer, DIPP
- 2) Shri R.C. Meena, Dy. DGFT
- 3) Shri S.K. Panigrahi, Economic Officer

2. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-06	DOW CHEMICAL INTERNATIONAL PVT. LTD.	HQ F. No. 01/87/050/00245/AM12/DES-VII	Status:
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NC No.: 3/AM15 Dated: 23.04.2014	Adv. Lic. No. 0310662097 dated 25.10.2011	RLA F. No. 03/94/040/00667/AM12	Deferred
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Request: Amendment in the description of all the Import Items against Advance Authorization No. 0310662097 dated 25.10.2011

Decision: A D/L No. 46011/105/2011-PC.II dated 13.02.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another Reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

Case No. A-07	AUTOMOTIVE TYRE MANUFACTURERS ASSOCIATION (ATMA)	Status: Deferred
NC No.: 3/AM15 Dated: 23.04.2014	HQ F. No. 01/87162//00153/AM14/DES-VII	

Request: Amendment in the description of Import Item No. 6 of SION A – 1663; Import Item No. 4 of SION A-1722 and SION A-1665 (Rubber Products)

Decision: A D/L No. 12/1/2014-TSW dated 31.01.2014 was issued by DIPP to Automotive Tyre Manufacturers Association (ATMA). This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another Reminder to ATMA for submission of information.

Deferred for four weeks.

Case No. A-08	SASA RUBBER PVT. LTD.	HQ F. No. 01/87/050/00417/AM13/DES-VII	Status: Deferred
NC No.: 3/AM15 Dated: 23.04.2014	Adv. Lic. No. 2410037977 dated 21.01.2013	RLA F. No. 24/24/040/00019/AM13	

Request: Enhancement in the qty. of Export Product and corresponding import item allowed by NC in its Meeting No. 20/AM14 held on 20.08.2013.

Decision: The Committee considered the comments furnished by DIPP vide their letter No. 7/112/2013-TSW dated 22.04.2014, it was noted that the firm vide their letter dated 25.03.2014 furnished a copy of 'No Objection Certificate' issued by Ministry of Environment & Forest (MOEF) vide their letter dated 12.02.2014 which refers applicant's letter dated 06.01.2014 is not clear regarding for which year the said NOC was issued.

2. Therefore, the Committee decided to request Ministry of Environment & Forest to clarify how much quantity of "Used Rubber Tyre Scrap (Rubber Scrap)" and "Used Rubber Tube Scrap (Rubber Scrap)" are allowed to the firm during the year 2012 - 13 and 2013-14 under duty free advance authorization scheme. ILS Section may also be requested to furnish the details regarding how much quantity of "Used Rubber Tube Scrap (Rubber Scrap)" and "Used Rubber Tube Scrap (Rubber Scrap)" are permitted during the year 2012-13 and 2013-14 to the firm.

Deferred for six weeks.

Case No. A-09	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00058/AM14/DES-VII	Status: Deferred
NC No.: 3/AM15 Dated: 23.04.2014	Adv. Lic. No. 0310214142 dated 15.07.2003	RLA F. No. 03/24/040/00696/AM04	

Request: **Fixation of adhoc norms for the export product “Nitrocellulose**

Damped with IPA”

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. The firm vide e-mail dated 23.12.2013 informed that the norms for the said Advance Authorization had already been fixed and requested to withdraw their case.

2. RLA, Mumbai was requested vide letter dated 17.01.2014 and 21.03.2014 to furnish their report in this regard. The report is still awaited from RLA, Mumbai. However, the firm vide e-mail dated 21.04.2014 has submitted a copy of earlier ratified norms stating that these can be applied against the subject Advance Authorization. The Committee decided to forward a copy of letter of firm to D/o C&PC for obtaining their comments in this regard.

Deferred for three weeks.

Case No. A-10	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00059/AM14/DES-VII	Status: Deferred
NC No.: 3/AM15 Dated: 23.04.2014	Adv. Lic. No. 0310183237 dated 10.02.2003	RLA F. No. 03/24/040/01790/AM03	

Request: **Fixation of norms for the export product “Nitrocellulose damped with**

DBP”.

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. The firm vide e-mail dated 23.12.2013 informed that the norms for the said Advance Authorization had already been fixed and requested to withdraw their case.

2. RLA, Mumbai was requested vide letter dated 17.01.2014 and 21.03.2014 to furnish their report in this regard. The report is still awaited from RLA, Mumbai. However, the firm vide e-mail dated 21.04.2014 has submitted a copy of earlier ratified norms stating that these can be applied against the subject Advance Authorization. The Committee decided to forward a copy of letter of

firm to D/o C&PC for obtaining their comments in this regard.

Deferred for three weeks.

Case No. A-11	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00060/AM14/DES-VII	Status: Deferred
NC No.: 3/AM15 Dated: 23.04.2014	Adv. Lic. No. 0310221068 dated 27.08.2003	RLA F. No. 03/24/040/00085/AM04	

Request: **Fixation of norms for the export product “Nitrocellulose damped with IPA”.**

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. The firm vide e-mail dated 23.12.2013 informed that the norms for the said Advance Authorization had already been fixed and requested to withdraw their case.

2. RLA, Mumbai was requested vide letter dated 17.01.2014 and 21.03.2014 to furnish their report in this regard. The report is still awaited from RLA, Mumbai. However, the firm vide e-mail dated 21.04.2014 has submitted a copy of earlier ratified norms stating that these can be applied against the subject Advance Authorization. The Committee decided to forward a copy of letter of firm to D/o C&PC for obtaining their comments in this regard.

Deferred for three weeks.

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. The firm vide e-mail dated 23.12.2013 informed that the norms for the said Advance Authorization had already been fixed and requested to withdraw their case.

2. RLA, Mumbai was requested vide letter dated 17.01.2014 and 21.03.2014 to furnish their report in this regard. The report is still awaited from RLA, Mumbai. However, the firm vide e-mail dated 21.04.2014 has submitted a copy of earlier ratified norms stating that these can be applied against the subject Advance Authorization. The Committee decided to forward a copy of letter of firm to D/o C&PC for obtaining their comments in this regard.

Deferred for three weeks.

Case No. A-14	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00063/AM14/DES-VII	Status: Deferred
NC No.: 3/AM15 Dated: 23.04.2014	Adv. Lic. No. 0310086851 dated 01.06.2001	RLA F. No. 03/24/040/00092/AM02	

Request: Fixation of norms for the export product “Nitrocellulose damped with 19.5% Acetyl Tri-Butyl Citrate (ATBC)”.

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. The firm vide e-mail dated 23.12.2013 informed that the norms for the said Advance Authorization had already been fixed and requested to withdraw their case.

2. RLA, Mumbai was requested vide letter dated 17.01.2014 and 21.03.2014 to furnish their report in this regard. The report is still awaited from RLA, Mumbai. However, the firm vide e-mail dated 21.04.2014 has submitted a copy of earlier ratified norms stating that these can be applied against the subject Advance Authorization. The Committee decided to forward a copy of letter of firm to D/o C&PC for obtaining their comments in this regard.

Deferred for three weeks.

Case No. A-15	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00064/AM14/DES-VII	Status: Deferred
NC No.: 3/AM15 Dated: 23.04.2014	Adv. Lic. No. 0310151310 dated 01.08.2002	RLA F. No. 03/24/040/01444/AM02	

Request: **Fixation of norms for the export product “Nitrocellulose damped with IPA”.**

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. The firm vide e-mail dated 23.12.2013 informed that the norms for the said Advance Authorization had already been fixed and requested to withdraw their case.

2. RLA, Mumbai was requested vide letter dated 17.01.2014 and 21.03.2014 to furnish their report in this regard. The report is still awaited from RLA, Mumbai. However, the firm vide e-mail dated 21.04.2014 has submitted a copy of earlier ratified norms stating that these can be applied against the subject Advance Authorization. The Committee decided to forward a copy of letter of firm to D/o C&PC for obtaining their comments in this regard.

Deferred for three weeks.

Case No. A-16	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00065/AM14/DES-VII	Status: Deferred
NC No.: 3/AM15 Dated:	Adv. Lic. No.	RLA F. No.	

Request: **Fixation of norms for the export product “Nitrocellulose damped with ATBC”.**

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. The firm vide e-mail dated 23.12.2013 informed that the norms for the said Advance Authorization had already been fixed and requested to withdraw their case.

2. RLA, Mumbai was requested vide letter dated 17.01.2014 and 21.03.2014 to furnish their report in this regard. The report is still awaited from RLA, Mumbai. However, the firm vide e-mail dated 21.04.2014 has submitted a copy of earlier ratified norms stating that these can be applied against the subject Advance Authorization. The Committee decided to forward a copy of letter of firm to D/o C&PC for obtaining their comments in this regard.

Deferred for three weeks.

Case No. A-17	PLATINIUM TIE-UP PVT. LTD.	HQ F. No. 01/87/050/00037/AM14/DES-VII	Status: Deferred
NC No.: 3/AM15 Dated: 23.04.2014	Adv. Lic. No. 0810119577 dated 20.03.2013	RLA F. No. 08/24/040/00448/AM13	

Request: **Enhancement in the quantity allowed for Import Item No. 1 – Polypropylene Granules against Advance Authorization No. 0810119577 dated 20.03.2013.**

Decision: A D/L No. 46011/46/2013-PC.II dated 05.03.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 18.03.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another Reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

Case No. A-18	EUREKA CONVEYOR BELTING PVT. LTD.	HQ F. No. 01/87/050/00433/AM12/DES-VII	Status: Deferred
NC No.: 3/AM15 Dated: 23.04.2014	Adv. Lic. No. 1310038668 dated 03.02.2012	RLA F. No. 13/24/040/00034/AM12	

Request: **Review of decision taken by Norms Committee – 7 in its Meeting No. 14/AM13 held on 04.07.2012 against Advance Authorization No. 1310038668 dated 04.07.2012**

Decision: A D/L No. 7(36)/2012-TSW dated 18.02.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 02.04.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another Reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

Case No. A-19	TEGA INDUSTRIES LTD.	HQ F. No. 01/87/050/00114/AM10/DES-VII	Status: Deferred
NC No.: 3/AM15 Dated: 23.04.2014	Adv. Lic. No. 0210128531 dated 02.07.2009	RLA F. No. 02/24/040/00051/AM10	

Request: **Amendment in the description of Export Product against Advance Authorization No. 0210128531 dated 02.07.2009**

Decision: A copy of Representation of firm has been forwarded to DIPP on 28.03.2014. Comments awaited from DIPP.

Deferred for three weeks.

ONLINE CASES

1	Case No.:2/20/87-ALC1/2013	Party Name:HINDUSTAN ADHESIVES LTD	Meet No/Date:3/87-ALC1/2014 23.04.2014	Status: Deferred
	HQ File :01/87/050/00163/AM14/	RLA File :05/23/040/00277/AM13/	Lic.No/Date:0510338580 07.11.2012	Defer Date:14.05.2014
	Decision: A D/L No. 46011/59/2013-PC.II dated 18.03.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 02.04.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

2	Case No.:17/23/87-ALC1/2013	Party Name:R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:3/87-ALC1/2014 23.04.2014	Status: Deferred
	HQ File :01/87/050/00187/AM14/	RLA File :34/24/040/00274/AM13/	Lic.No/Date:3410036291 01.03.2013	Defer Date:04.06.2014
	Decision: A D/L No. 7/240/2013-TSW dated 28.01.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 19.02.2014 and 02.04.2014 (Final Reminder) giving 15 days time for submission of information. In response to that, the firm vide e-mail dated 10.04.2014 has requested to grant them time upto June, 2014 so that they could obtain NOC from MOEF.			

3	Case No.:31/7/87-ALC1/2013	Party Name:K.R.T. POLYMERS,	Meet No/Date:3/87-ALC1/2014 23.04.2014	Status: Deferred
	HQ File :01/87/050/00043/AM14/	RLA File :32/24/040/00001/AM14/	Lic.No/Date:3210062205 11.04.2013	Defer Date:07.05.2014
	Decision: A D/L No. 46011/48/2012-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.09.2013 and again on 03.03.2014.			

Comments awaited from D/o C&PC.

4	Case No.:5/13/87-ALC1/2013	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:3/87-ALC1/2014 23.04.2014	Status: Deferred
	HQ File :01/87/050/00071/AM14/	RLA File :03/95/040/00972/AM13/	Lic.No/Date:0310731577 17.04.2013	Defer Date:14.05.2014
	Decision: A D/L No. 46011/60/2013-PC.II dated 13.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.02.2014 and 02.04.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

5	Case No.:1/3/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:3/87-ALC1/2014 23.04.2014	Status: Deferred
	HQ File :01/87/050/00011/AM15/	RLA File :09/24/040/00019/AM14/	Lic.No/Date:0910056188 31.05.2013	Defer Date:14.05.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 15.04.2014. Comments awaited from D/o C&PC.			

6	Case No.:19/14/87-ALC1/2013	Party Name:SASA RUBBERS PRIVATE LIMITED	Meet No/Date:3/87-ALC1/2014 23.04.2014	Status: Deferred
	HQ File :01/87/050/00102/AM14/	RLA File :24/24/040/00004/AM14/	Lic.No/Date:2410039102 11.06.2013	Defer Date:04.06.2014
	Decision: The Committee considered the comments furnished by DIPP vide their letter No. 7/112/2013-TSW dated 22.04.2014, it was noted that the firm vide their letter dated 25.03.2014 furnished a copy of 'No Objection Certificate' issued by Ministry of Environment & Forest (MOEF) vide their letter dated 12.02.2014 which refers applicant's letter dated 06.01.2014 is not clear regarding for which year the said NOC was issued.			

2. Therefore, the Committee decided to request Ministry of Environment & Forest to clarify how much quantity of “Used Rubber Tyre Scrap (Rubber Scrap)” and “Used Rubber Tube Scrap (Rubber Scrap)” are allowed to the firm during the year 2012 -13 and 2013-14 under duty free advance authorization scheme. ILS Section may also be requested to furnish the details regarding how much quantity of “Used Rubber Tube Scrap (Rubber Scrap)” and “Used Rubber Tube Scrap (Rubber Scrap)” are permitted during the year 2012-13 and 2013-14 to the firm.

7	Case No.:2/25/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:3/87-ALC1/2014 23.04.2014	Status: Deferred
	HQ File :01/87/050/00200/AM14/	RLA File :34/24/040/00073/AM14/	Lic.No/Date:3410037379 11.07.2013	Defer Date:21.05.2014
	Decision: A D/L No. 46011/1/2008-PC.II dated 14.03.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

8	Case No.:1/22/87-ALC1/2013	Party Name:ECOPLAST LTD.	Meet No/Date:3/87-ALC1/2014 23.04.2014	Status: Deferred
	HQ File :01/87/050/00166/AM14/	RLA File :03/94/040/00168/AM14/	Lic.No/Date:0310745501 16.08.2013	Defer Date:07.05.2014
	Decision: A D/L No. 46011/58/2011-PC-II, dated 17.01.2014 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 06.03.2014. Comments awaited from D/o C&PC.			

9	Case No.:10/24/87-ALC1/2013	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:3/87-ALC1/2014 23.04.2014	Status: Deferred
	HQ File :01/87/050/00197/AM14/	RLA File :02/24/040/00059/AM14/	Lic.No/Date:0210193307 23.08.2013	Defer Date:07.05.2014
	Decision: A D/L No. 46011/13/2009-PC.II dated 11.11.2013 was issued by D/o C&PC to firm. In response to that D/L,			

the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 03.01.2014. Comments awaited from D/o C&PC.

10	Case No.:6/29/87-ALC1/2013	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:3/87-ALC1/2014 23.04.2014	Status: Deferred
	HQ File :01/87/050/00230/AM14/	RLA File :02/24/040/00075/AM14/	Lic.No/Date:0210193827 04.09.2013	Defer Date:07.05.2014
	Decision: A D/L No. 46011/13/2009-PC.II dated 18.12.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 22.01.2014. Comments awaited from D/o C&PC.			

11	Case No.:16/29/87-ALC1/2013	Party Name:HINDUSTAN ADHESIVES LTD	Meet No/Date:3/87-ALC1/2014 23.04.2014	Status: Deferred
	HQ File :01/87/050/00240/AM14/	RLA File :05/23/040/00189/AM14/	Lic.No/Date:0510364997 09.09.2013	Defer Date:07.05.2014
	Decision: A D/L No. 46011/59/2013-PC-II, dated 28.11.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.02.2014. Comments awaited from D/o C&PC.			

12	Case No.:1/29/87-ALC1/2013	Party Name:MAYUR WOVENS PRIVATE LIMITED	Meet No/Date:3/87-ALC1/2014 23.04.2014	Status: Deferred
	HQ File :01/87/050/00225/AM14/	RLA File :08/24/040/00256/AM14/	Lic.No/Date:0810124595 10.09.2013	Defer Date:07.05.2014
	Decision: A D/L No. 46011/75/2013-PC-II, dated 16.12.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

13	Case No.:33/29/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:3/87-ALC1/2014 23.04.2014	Status: Deferred
	HQ File :01/87/050/00257/AM14/	RLA File :08/24/040/00230/AM14/	Lic.No/Date:0810124734 12.09.2013	Defer Date:14.05.2014
	Decision: A D/L No. 46011/59/2013-PC.II dated 18.03.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 02.04.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

14	Case No.:5/30/87-ALC1/2013	Party Name:NIKHIL ADHESIVES LTD.	Meet No/Date:3/87-ALC1/2014 23.04.2014	Status: Deferred
	HQ File :01/87/050/00270/AM14/	RLA File :03/95/040/00461/AM14/	Lic.No/Date:0310749960 17.09.2013	Defer Date:07.05.2014
	Decision: A D/L No. 46011/65/2013-PC-II, dated 27.11.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

15	Case No.:11/33/87-ALC1/2013	Party Name:GRP LTD.	Meet No/Date:3/87-ALC1/2014 23.04.2014	Status: Deferred
	HQ File :01/87/050/00289/AM14/	RLA File :03/94/040/00506/AM14/	Lic.No/Date:0310751127 25.09.2013	Defer Date:14.05.2014
	Decision: The firm was requested vide this office letter dated 04.04.2014 to furnish NOC from MOEF. The requisite information still awaited from the firm.			

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Case No.:35/33/87-ALC1/2013	Party Name:ET ELASTOMER TECHNIK INDIA PRIVATE LIMITED	Meet No/Date:3/87-ALC1/2014 23.04.2014	Status: Approved
HQ File :01/87/050/00313/AM14/	RLA File :08/24/040/00291/AM14/	Lic.No/Date:0810125251 30.09.2013	Defer Date:
Decision: As per the written comments furnished by the DIPP vide their letter No. 7/7301/2013-TSW dated 04.04.2014, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Silicon Rubber Molded Articles & Tools	1818.360 kgs	1. Elastosil LR – 3003	2414.5 kgs
		2. Color	112.1 kgs
RLA may take consequential action as per Policy / Procedures.			

17	Case No.:4/42/87-ALC1/2013	Party Name:NARENDRA PLASTIC PVT LTD.,	Meet No/Date:3/87-ALC1/2014 23.04.2014	Status: Deferred
	HQ File :01/87/050/00390/AM14/	RLA File :03/95/040/00664/AM13/	Lic.No/Date:0310752321 04.10.2013	Defer Date:14.05.2014
	Decision: A D/L No. 46011/30/2012-PC.II dated 28.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 02.04.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

18	Case No.:6/33/87-ALC1/2013	Party Name:ALOK INDUSTRIES	Meet No/Date:3/87-ALC1/2014 23.04.2014	Status: Deferred
	HQ File :01/87/050/00284/AM14/	RLA File :05/23/040/00252/AM14/	Lic.No/Date:0510367739 08.10.2013	Defer Date:14.05.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

19	Case No.:12/37/87-ALC1/2013	Party Name:KAMSONS CHEMICALS PVT.LTD.	Meet No/Date:3/87-ALC1/2014 23.04.2014	Status: Deferred
	HQ File :01/87/050/00347/AM14/	RLA File :03/94/040/00568/AM14/	Lic.No/Date:0310752961 09.10.2013	Defer Date:07.05.2014
	Decision: A copy of application was forwarded to D/o C&PC on 18.12.2013. Further a copy of Licence Amendment Sheet received from RLA, Mumbai was also forwarded to D/o C&PC on 16.01.2014. Thereafter, a copy of application alongwith a copy of Licence Amendment Sheet was forwarded to D/o C&PC on 03.03.2014. Comments awaited from D/o C&PC.			

20	Case No.:1/35/87-ALC1/2013	Party Name:G B RUBBER PRODUCTS	Meet No/Date:3/87-ALC1/2014 23.04.2014	Status: Deferred
	HQ File :01/87/050/00326/AM14/	RLA File :31/83/040/00098/AM14/	Lic.No/Date:3110060734 15.10.2013	Defer Date:14.05.2014
	Decision: A D/L No. 12(7)/11-TSW dated 20.12.2013 was issued by DIPP firm. This was followed by Reminder from DGFT to firm on 07.02.2014 and 02.04.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:9/37/87-ALC1/2013	Party Name:MALAYA RUB-TECH	Meet No/Date:3/87-ALC1/2014	Status: Deferred
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21		INDUSTRIES	23.04.2014	
	HQ File :01/87/050/00344/AM14/	RLA File :10/24/040/00050/AM14/	Lic.No/Date:1010055318 30.10.2013	Defer Date:21.05.2014
	Decision: It was noted that RLA, Kochi had inadvertently enclosed the copy of another Advance Authorization No. 1010053319 dated 30.10.2013 (RLA F. No. 10/24/40/51/AM14) with the forwarding letter of the subject Advance Authorization. It was noted that the hard copy of application for the said Advance Authorization No. 1010055318 dated 30.10.2013 has not been received yet from RLA, Kochi. Hence, it was decided to request RLA, Kochi to furnish a copy of 4.7 application of subject Advance Authorization.			

22	Case No.:15/41/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:3/87-ALC1/2014 23.04.2014	Status: Deferred
	HQ File :01/87/050/00378/AM14/	RLA File :08/24/040/00365/AM14/	Lic.No/Date:0810126762 29.11.2013	Defer Date:14.05.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 02.01.2014. Comments awaited from D/o C&PC.			

23	Case No.:16/41/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:3/87-ALC1/2014 23.04.2014	Status: Deferred
	HQ File :01/87/050/00379/AM14/	RLA File :08/24/040/00366/AM14/	Lic.No/Date:0810126763 29.11.2013	Defer Date:14.05.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 02.01.2014. Comments awaited from D/o C&PC.			

24	Case No.:1/38/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:3/87-ALC1/2014 23.04.2014	Status: Deferred
	HQ File :01/87/050/00362/AM14/	RLA File :04/24/040/00092/AM10/	Lic.No/Date:0410152902 13.12.2013	Defer Date:14.05.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 23.01.2014. Comments awaited from D/o C&PC.			

	Case No.:6/50/87-ALC1/2013	Party Name:RALLIS INDIA LIMITED	Meet No/Date:3/87-ALC1/2014	Status: Deferred
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25			23.04.2014	
	HQ File :01/87/050/00485/AM14/	RLA File :03/95/040/00661/AM14/	Lic.No/Date:0310762430 18.12.2013	Defer Date:14.05.2014
Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.				

26	Case No.:1/41/87-ALC1/2013	Party Name:AAKASH PLASTOPACK PVT.LTD.,	Meet No/Date:3/87-ALC1/2014 23.04.2014	Status: Withdrawn
	HQ File :01/87/050/00364/AM14/	RLA File :52/24/040/00038/AM14/	Lic.No/Date:5210040543 26.12.2013	Defer Date:
Decision: RLA, Surat vide letter dated 02.04.2014 has informed that the subject advance authorization was issued to firm on repeat basis (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 30/AM13 held on 25.10.2012 (Case No. 2/15/87-ALC1/2012). Hence, the Committee decided to withdraw the case.				

27	Case No.:2/3/87-ALC1/2014	Party Name:SUPER MOUNT PACK PVT.LTD,	Meet No/Date:3/87-ALC1/2014 23.04.2014	Status: Deferred
	HQ File :01/87/050/00012/AM15/	RLA File :07/24/040/00466/AM14/	Lic.No/Date:0710103557 10.04.2014	Defer Date:14.05.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

Meeting ended with thanks to Chair and all participants.
